

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Open School, Delhi, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6329/94]

14.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 9th August, 1994, and transmitted to the Rajya Sabha for its recommendations and to State that this House has no recommendations to make to the Lok Sabha to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedures and Conduct of Business in the Rajya Sabha, I am directed to return herewith

the Appropriation (No. 4) Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 9th August, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1994, which was passed by the Lok Sabha and its sitting held on the 9th August, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14.04 hrs.

RAILWAY CONVENTION
COMMITTEE

Seventh Report

[English]

SHRI M. BAGA REDDY (Medak):
Sir, I beg to present the Seventh Report (Hindi and English Versions) of the Railway Convention Committee on 'Staff Welfare and Industrial Relations in Railways' alongwith Minutes relating thereto...
(Interruptions)

14.04½ hrs.

[Translation]

SHRI RAM KIRPAL YADAV (Patna): Mr. Chairman, Sir, I am on a point of order.

MR. CHAIRMAN: Ram Kirpalji, till 2 o'clock, there was Zero Hour. Now you may raise your point tomorrow.

SHRI RAM KIRPAL YADAV: I can take my seat if I am allowed to raise my question tomorrow...*(Interruptions)*

[English]

MR. CHAIRMAN: Please take your seat. You are a senior Member. Don't argue with the Chair in this fashion please.

*(Interruptions)**[Translation]*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Chairman, Sir, I am on a point of order. I object to laying on the Table of the House, the Sugar Development Policy Amendment Bill, 1994. I have given a notice also in this regard. Rule 72, in this regard reads as follows:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the Member who opposes the motion and the Member who moved the motion, may without

further debate, put the question." It is also further stated that if the Speaker wants, he can permit a full discussion thereon.

Mr. Chairman, Sir, therefore, I want to oppose it. I have objection to the aims and objects of the Bill. According to it, cess will be realised from the sugarcane growers and the mill owners will be given grant in the name of modernisation. It is being said that sugarcane and agriculture will be developed, money will be spent on research but grant will be given to mill owners. In this way, we are being misled. Likewise, the aims and objects too also create doubt. That is why I have raised this question and through you I would like to record my protest on this point.

MR. CHAIRMAN: All right. Your protest has been recorded. Your point of order is out of order. Now, you may please take your seat.

14.06 hrs.

STANDING COMMITTEE ON ROAD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Fourth Report and Minutes

[Translation]

SHRI SHYAM BIHARI MISRA (Bilhaur): Mr. Chairman, Sir, I beg to present. The Fourth Report, (Hindi and English versions) of the Standing Committee on Food Civil Supplies and Public Distribution on consumer protection and the Minutes of the sitting of the Committee relating thereto.